

Unemployment Allowance to Engineering Graduates and Diploma Holders

2248. SHRI P. C. ADICHAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Central Government and other State Governments and Administrations of Union Territories, particularly Delhi, have had under consideration the question of granting unemployment allowance to Engineering Graduates and Diploma-Holders and to other technicians ;

(b) if so, the decisions taken by each Government/Administration ; and

(c) the number of such unemployed persons at present in each State/Union Territory ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) and (b). There is no proposal to grant unemployment allowance to engineering graduates and diploma holders. The Central Government's Programme of Practical Training has been expanded and nearly 11,000 training places have been provided in the current year for graduates and diploma holders. During training; graduates are paid a stipend of Rs. 250 p.m. and diploma-holders are paid a stipend of Rs. 150 p.m.

(c) A statement showing the number of engineering graduates and diploma holders on live register of Employment Exchanges in each State as on 31.12.1968 is laid on the Table of the House. [Placed in Library. See No. LT-257/69].

Foreign Tourists

2249. SHRI M. L. SONDHI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the claim of 600,000 tourists who will visit India by 1973 has been challenged by the Hoteliers ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). A target of 600,000 tourists was set by the Department of Tourism to form the basis for the preparation of the

Fourth Five Year Plan. Due to a drastic curtailment in the Plan outlay, however, this target will now have to be sharply reduced.

Charges Against IPS Officer of Orissa Cadre

2250. SHRI BABU RAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Mr. Justice S. K. Ray of the Orissa High Court in a Commission has found Shri S. P. Mallik of the Indian Police Service guilty of outraging the modesty of a fellow bus passenger named Dr. (Mrs) Minati Patnaik between Rourkela and Cuttack ;

(b) if so, the reasons why criminal prosecution under Section 354 of IPC is not being instituted against the offender ;

(c) the disciplinary steps taken against offender by the Union Government ; and

(d) if no steps have been taken in the matter the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Commission of Inquiry which was appointed by the Government of Orissa have held that the allegation in this regard is true.

(b) This is a matter essentially for the State Government to consider.

(c) and (d). At the time of the alleged incident Shri S. P. Mallik was employed under the Government of Orissa and according to the rules of the Government of Orissa alone are competent to initiate disciplinary proceedings against him. On a reference from the State Government necessary clarification has been communicated to them.

12.18 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER : Yesterday we discussed about the Governor's Address and I said that we would discuss the matter on Monday. We shall take it up at four o'clock on Monday. Yesterday, we had decided that the House would sit in future till 7 p.m. ; yesterday in the Business Advisory Committee it was agreed..

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : It has to be agreed to by the House.

MR. SPEAKER : That motion is coming up before the House just now. Anyway, even if we assume that the House is not sitting till 7 p.m. and we did not provide for this, we can sit till 7 p.m. for this purpose ; we have been sitting till 7 p.m. or 7.30 p.m. ; therefore, I have no objection about that. We shall take up that discussion at 4 p.m. on Monday and go on till 7 p.m. or whatever it is.

Now, Papers to be Laid on the Table.

श्री योगेन्द्र शर्मा (बेगुसराय) : हम लोगों ने आज एक एडजर्नमेंट मोशन दिया था। वह बहुत ही गम्भीर मामले के बारे में था। बिहार में राजा रामगढ़ को मंत्री पद की आज क्षपण दिलाई जा रही है...

MR. SPEAKER : However *gambhir* it may be, I am not going to answer these questions on the floor of the House.

श्री योगेन्द्र शर्मा : उनके खिलाफ कलकत्ता हाई कोर्ट का जजमेंट है। यह शुद्ध राजनीतिक प्राचरण और नैतिकता का प्रश्न है।

MR. SPEAKER : What the hon. Member is saying will not be noted down.

SHRI YOGENDRA SHARMA : **

MR. SPEAKER : The hon. Member should resume his seat. One hon. Member was good enough to come and discuss this with me in the Chamber. I did not want to mention the name, but Shri Madhu Limaye had come and discussed with me about the Raja of Ramgarh. I told him that there was the Assembly there in the State of Bihar, and they can censure the Minister or throw him out or throw out anybody and so on. So, I told him that this should not be made a precedent. Supposing some body gives notice about a Bengal Minister, am I to admit it here ? In that case, why are the State Assemblies needed ? If Members are going to raise such issues here, why should the State

Assemblies be there ? If I were to allow this, then I would have to allow in the case of Madras, Bengal, Punjab and so on. It is most unconstitutional. I think the hon. Member does not realise the implications of this. There is great danger if I were to allow it. If I allow it now, then every party may raise it about some Minister in some State, and I do not know where it will lead.

श्री योगेन्द्र शर्मा : यहां इस पर विचार नहीं होगा तो...

MR. SPEAKER : It looks as if I am wasting my breath. Reason does not seem to prevail upon the hon. Member. He does not seem to understand it. It is very unfortunate.

12.22 hrs.

PAPERS LAID ON THE TABLE

Annual Report of Indian Institute of Technology Kanpur.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1967-68. [Placed in Library See No. LT-233/69]

Aircraft (Amendment) Rules

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1969, published in Notification No. G.S.R. 182 in Gazette of India dated the 1st February, 1969, under section 14-A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-234/69.]

Arms (Amendment) Rules, Punjab Khadi and Village Industries Board (Reorganisation) Order and Notifications under All India Services Act.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to

**Not recorded.